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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

O.A.No.631 OF 1995.

Date of Order: 4.9.98

Between:

1. B.V.R.Chowdary.	16. K.Ranganayakulu.
2. J.Jeginaidu.	17. R.C.Satyanarayana.
3. U.Satyanarayana.	18. M.Ramachandrarao.
4. G.Veera Bhadram.	19. K.Bhaskararao.
5. M.Visweswara Rao.	20. Ch.V.Sastry.
6. T.S.N.Murthy.	21. R.V.Ramana Murthy.
7. M.Veerabhadrarao.	22. B.Venkata Rao.
8. B.Subba rao.	23. V.Seeta Ramaiah.
9. M.Gopala Krishna.	24. Ch.Krishnamjaya.
10. Ch.V.R.Krishnarao.	25. N.Kameswararao.
11. M.Satyanarayana.	26. T.H.R.K.Reddy.
12. K.Jaganmohan Rao.	27. K.R.L.Reddy.
13. D.Suryaprakash Rao.	28. P.Baburao.
14. P.V.V.Satyanarayana Murthy.	29. M.Srinivasachari.
15. S.Kondayya.	30. M.Satyanarayana.

31. D.Baburao.
32. N.Singaraiah.
33. M.Nageswara Rao.
34. M.V.S.Rayudu.
35. Ch.Tatabbai.
36. J.Venkatarao.
37. Y.S.Ashok Kumar.

....Applicants

a n d

1. Union of India, rep. by the Secretary, Telecommunications, Sanchar Bhavan, Ashoka Road, New Delhi-110 001.
2. Chief General Manager, Telecommunications, Abids, Hyderabad.
3. General Manager, Telecommunications, Suryalek Complex, Abids, Hyderabad.
4. General Manager, Telecommunications, Rajahmundry.
5. Telecem Divisional Manager, Telecommunications, Eluru.

.. Respondents

COUNSEL FOR THE APPLICANTS :: Mr.P.N.A.Christian  
COUNSEL FOR THE RESPONDENTS :: Mr.V.Rajeshwara Rao

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CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

A N D

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: O R D E R :

(AS PER HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (J) )

Heard Sri P.N.A.Christian, the learned Counsel for the Applicants and Sri V.Rajeshwara Rao, the learned Standing Counsel for the Respondents.

2. This is an application under section.19 of the Administrative Tribunals Act. The application was filed on 1-5-1995.

3. There are 37 applicants in this OA. They are all working as Technical Supervisors (TSO). Group- 'C' employees borne on the establishment of the Telecom Engineering Section of the Respondent-Department. They submit that all of them, after passing the 10th Standard examination, have acquired three year's diploma in Electrical or Mechanical or Radio or Telecom or Electronic disciplines from the Institutes recognised by the appropriate State/Central Government. Their present scale of pay is Rs.1400-2300/- which they earned under the OTBP Scheme.

4. It is submitted that in order to meet the modern and new communication Technologies, the respondents proposed changes in the structure of the Engineering Section and issued instructions through letter dated: 16-10-1990, restructuring various Groups- 'C' and 'D' posts. They submit that the department created a cadre called the Telecom Technical Assistants (for short "the TTAs") and issued the statutory rules under notification.

Or

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dated :22-7-1991 regulating the method of recruitment to the cadre of TTAs (in short "the Rules, 1991").

5. AS per Rule.11(1) of the Rules, 1991 promotion to the cadre of TTAs is based on the seniority-cum-fitness from amongst :-

- a) The employees belonging to Group- 'C';
- b) From all the employees borne on the regular Establishment belonging to Grade-D in the Telecom Engineering Department;
- c) In case sufficient candidates are not available under Group 'C' or Group 'D' then the remainder will be recruited through a Competitive Examination from amongst Technicians and who are diploma holders.

It is stated that the scale of pay for the post of TTAs is Rs.1320-2040/-.

6. During 1992, the respondents started the process of deputing eligible officials for TTA's Training Course. It is stated that the Department failed to depute the senior most Diploma Holders for the training. Then the applicants, it is submitted, made enquiries with the respondents and they were informed that they are deputing the officials for the training course as per the instructions contained in letter dated :7-1-1992 of the Respondent No.1. It is further stated that the said letter stipulated a Clause, "if any TSO earlier are nominated for the training course, they should be informed and their cases for nomination for the training course would be considered after seeking clarification from the DOT".

7. The applicants submit that the above stipulation pertained to TSOs who were non-diploma holders.

8. The applicants were not considered for deputing them for TTA's Training Course. They are aggrieved even the manner of selection of officials for nomination for TTA's training. They submit that on the assurance given by the Respondent No.2, they awaited clarification from the DOT.

9. The applicants state that, while fixing the pay of TS (O) promoted under the OTBP Scheme, instructions were issued in its letter dated :12-10-1993 that they may be granted advance increments on their formal promotional appointment/joining the cadre of TTAs after completion of training.

10. They submit that the respondent no.2 by his letter dated :17-1-1994 clarified that TS (O) who had possessed the three year diploma after passing 10th Standard are eligible to enter into the cadre of TTAs. The respondent no.2 further requested the respondents 3 and 4 and other General Managers to depute TS (O)s possessing three year's diploma for TTAs training course, forthwith.

11. The grievance of the applicants is that, about two years had lapsed in issuing or seeking necessary clarifications from DOT, and they were not at all deputed for the training course till February, 1994. They submit that they should have been deputed for the training course in the year 1992 itself.

12. While the matter stood thus, the respondent-department issued another set of rules dated :27-4-1994 which were in the nature of executive instructions to prepare an Eligibility List of the TS (O)s and a Select Panel for re-structured cadres in Group- 'C' employees. As per the instructions, the department was required to prepare an eligibility list from amongst:-

a) possessing three year diploma;

- b) Technicians who had 10+2 qualification or equivalent qualification, or higher qualification like Degree in B.Sc or M.Sc.;
- c) Technicians holding two year ITI diploma after passing 10th Standard; and
- d) the other Technicians who do not possess any qualifications described in (a) to (c) above but qualified themselves through a qualifying Screening Test.

13. The grievance of the applicants is that, this instructions made possible to include certain Group- 'C' officials who were not otherwise eligible for consideration for promotion to the TTAs cadre.

14. They submit that Rule 7 of the instructions stipulated that Selections/Appointments already made to the category of TTAs shall hold good and the same should not be altered or modified.

15. They submit that the instructions contained in the letter dated :27-4-1994 were only instructions of an executive nature and could not have the effect of amending or altering or modifying the rectified recruitment rules.

16. They submit that the instructions in the letter dated :27-4-1994 were incorporated in the statutory recruitment rules by means of a notification dated :13-12-1994 which came into force with effect from the date of publication of the same in the Official Gazette.

17. Their further grievance is that the respondents have not deputed them for TTAs training course even as per notification dated :13-12-1994.



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18. The respondents in their letter dated :12-10-1993 gave instructions to the effect that all OTBP/BCR officials who opt for the restructured cadre may be sanctioned an advance annual increments on their formal appointment/ joining date of the restructured post.

19. As the respondents failed to depute the applicants for the TTAs training course, the applicants submit that they lost the promotional chance as well as the benefit of acquiring or earning an additional increment.

20. The grievance of the applicants is that, they could not draw this additional advance increments because of the failure on the part of the respondents to depute them for training course for TTAs.

21. The respondent by his letter dated :9-3-1995 clarified that the scale of pay of OTBP/BCR officials is higher than the scale of TTAs/Sr.TOA and that, however, the Technicians will be considered for officiating arrangements against restructured post with effect from January, 1994 provided such officials have been working in the new areas of Technologies. The applicants submit that they became eligible for advance annual increments with effect from 12-10-1993 but they denied the same. They urge that, non-payment of the advance increments to them prior to letter dated :9-3-1995 are discriminatory, unlawful, unjustified and unfair.

22. The TTAs are in the feeder category for the post of JTOS. Some of the TTAs are allowed to appear for Screening Test but, however, the applicants submit that they were denied opportunity to become JTOS.

23. They submit that the seniority list in the cadre of TTAs is not yet finalised even though they have put in 22 years of service (maximum) and 16 years of service (minimum).

24. The applicants have filed this OA praying for a declaration:-

- i) That the action of the respondent-authorities is not deputing them for TTAs training course inspite of they being eligible as per their seniority;
- ii) That the action of the respondents in not extending the benefit of an annual advance increments to the applicants inspite of their being working in the new Technology areas and performing the duties of re-structured posts; and,
- iii) That the letter bearing No.27/2/9/J/TE-II(Pt), dated:9-3-1995 by which they could not be considered as officiating TTAs;

as illegal, improper, irrational, mischievous, unjust, unfair, unlawful and opposed to Rules, clarified letter dated:17-1-1994, to rule.7 of the Administrative Executive Instructions dated:27-4-1994, to statutory rules dated: 13-12-1994, to the Principles of Natural Justice, to letters dated:12-10-1993, and 31-8-1994, and to equity, fair-play, and violative of Articles 14, 16 and 300-A of the Constitution of India and consequently directing the respondent-authorities :-

- a) to treat the applicants as seniors in the cadre of TTAs to those officials who were junior to them in the cadre of TS(O);
- b) to sanction an advance increments to them with effect from 12-10-1993 treating them either as officiating or regular TTAs;

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- c) to depute them for TTA's training course; and
- d) to conduct another Screening Test for the applicants for considering them for promotion to them with those who had qualified in the Test conducted on 29-1-1995.

25. This Bench passed an Interim Order dated: 5-6-1995 wherein, it was held that the Interim Order dated: 9-5-1995 in OA. No. 526 of 1995 would endure to the benefit of the applicants herein also if they are seniors to the applicants in OA. No. 526 of 1995 as submitted for the applicants.

26. The respondents have filed the counter contending that the OA is not in accordance with the rule 10 of the C.A.T. (Procedure) Rules, 1987, that the OA consists of multi-reliefs which are not consequential, that the OA is not maintainable, that as per the policy, evolved by the DOT, New Delhi in letter No. 27-4-/87-TE-II(2), dated: 16-10-1990 for restructuring various Group- 'C' and 'D' cadres. This was done with a view to meet the requirements of the change in the Technology. They submit that the said letter created a cadre called TTA and issued statutory recruitment rules in this regard for the recruitment of TTAs. The above cited letter created a new cadre of TTAs with the pay scale as follows :-

- a) TTA-Grade-I scale of pay of Rs. 1320-2040/-
- b) TTA-Grade-II scale of pay of Rs. 1600-2660/-

27. Para. 3 of the said letter proposed to restrict the direct recruitment to the cadre of TTAs to those who possessed three years Engineering Diploma after 10th Standard. It was also proposed that the Departmental Recruitment from Phone Mechanic and from only those who possessed 10th Standard qualification + 5 years experience and through competitive examination. They submit that, however, during the

transitional period, it was proposed that the post in the newly created after restructuring would be filled as per Para.6 (b) of the said Order. Para.6 (b) reads as follows:-

"Para 6 (b) :- Telecom Technical Assistant:- From Departmental candidates in all cadres possessing 3 years Engineering Diploma after 10th Standard by 'seniority-cum-fitness' followed by training and post training test. Balance by competitive examinations from Technicians only who are non-diploma holders."

The Department announced the recruitment rules to the cadre of TTA, vide TCHQ, New Delhi Lr. No. 7-58/90-NCG, dated: 22-7-1991 (Annexure-2) under Article 309 of the Constitution and the rules provide as under in Schedule:-

Item (10) : Method of recruitment	- 100% by promotion.
Item (11) : In case of recruitment by promotion cadres from which promotion to be made.	- by promotion on the basis of seniority-cum-fitness from amongst the following categories of departmental employees possessing minimum qualification of three years diploma in---- after 10th standard.  (i) All Group 'C' employees borne on the regular establishment in the Telecom Engineering Branch of the Department.  (ii) All Group 'D' employees borne on the regular establishment in the Telecom Engineering Wing of the Dept.  (2) In case adequate candidates are not available, through the process of Selection as given above, balance would be recruited through Competitive Examination from amongst the Technicians who are non-diploma holders.

28. It is submitted that, subsequently the DOT allowed officials in OTBP/BCR to be a feeder cadres to join the restructured cadre remaining other conditions being the

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..... this letter dated 20-5-1992 (Annexure R-3). In that letter it was also clarified that the officials absorbed in the restructured cadre would have an option to draw the OTBP scale of the previous cadre if it was advantageous to the officials. Subsequently DOT through its letter dated 12-10-1993 (Annexure R-4) on the question of fixation of pay in the restructured cadre provided as follows:

"The question of fixation of pay of those officials who are already working in OTBP/BCR Scale of their basic cadre and opt for the restructured cadre may be granted one advance increment on their formal appointment/joining the new post in the restructured cadre after completing the formality such as passing the prescribed examination, undergoing training etc., as prescribed in the Recruitment Rules."

29. In the letter dated 29-2-1994 (Annexure R-5) it was decided that the Selections/Appointments already made in respect of PM/TTA as per the ~~extending~~ <sup>existing</sup> instructions/rules will stand and their seniority will not be altered consequent upon the subsequent revision in the recruitment rules.

30. They submit that, on the question of making officiating arrangement in the TTAs cadre, it was decided by the DOT by its letter dated 9-3-1995 that Technicians would be considered for officiating arrangement in the TTAs cadre and those officials who had already in the OTBP/BCR need not be considered for officiating promotion in the TTAs cadre (restructured cadre) as those officers ~~who~~ were already in the higher scale of pay than the scale provided for the TTAs. It is stated that the scale of pay of those

Officers were as under:

Basic Cadre	Scale of Pay	OTBP	BCR	10%BCR
Technician	975-25-1150- -30-1540	1400-40-1600- -50-2300-60- -2600	1600-50- -2300-60- -2660	2000-60-230 -75-3200
Restructured Cadres		Grade-I	Grade-II	
TTA/Sr.TOA		1320-30-1560 -EB-40-2040	1600-50-2300 -EB-60-2660	

31. They submit that the Department did not take decision whether to allow the officials in OTBP/BCR scales till 20-5-1993 and as such, the letter dated 7-1-1992 issued by the 2nd respondent is in order. It was only through letter dated 20-5-1993 of the DOT, the officials in OTBP/BCR were considered for the restructured post in TTAs cadre. It is stated that consequent upon the clarification allowing the officials in OTBP/BCR categories to come to TTAs cadre, the department gave further clarification on the fixation of pay of those officials and it was laid down that those officials may be given one advance increment on their formal appointment/joining in the cadre of TTAs after the completion of the training. They submit after receipt of such clarification, options were called from the eligible candidates, identified walk-in-group, qualifying screening tests were conducted, and eligibility list was prepared as per the guidelines issued by the DOT and the eligible candidates were deputed for training subject to the availability of Training Centres and other conditions in this regard. It is stated that the applicants became eligible for entry into the cadre of TTAs only on 20-5-1993 after the DOT clarified the matter and accordingly they were deputed for training in accordance with the rules and instructions. They submit that the seniority lists were prepared in accordance with the instructions of the DOT

and the pay scales of the OTBP/BCR Officials are already higher compared to the scale of pay of the TTA scale and hence their cases were not considered for officiating arrangement in the cadre of TTA. They submit that the restructuring of cadres due to induction of new technology in the DOT, the recruitment rules to the cadre of JTOs for the Departmental quota of 35% was also changed by fixing the eligibility condition of three years Engineering Diploma or a First Class B.Sc with Physics and Mathematics. Similarly, the quota of PIs/TAs/WOs/AEAs from 10% to 20% through competitive examination in 1991 and a further revision was made during 1994 on the basis of the recommendation of a Committee to 35% for PI/TA/WO/AEA of qualifying quota. This matter has been adjudicated recently in ~~various cases~~ (e.g. ~~various cases~~ & 13 OTHERS vs UNION OF INDIA). They submit that the TTAs were allowed for appearing for Qualifying Examination for 35% quota of qualifying examination for PI/TA/WO/AEA in ~~.....~~ after getting training in new Technology in the TTA training, vide letter dated 13-12-1994 and thus they submit that the applicants are not entitled to claim any reliefs in the OA and the OA is liable to be dismissed.

32. At the outset the respondents have contended that this application is not maintainable, for, the same consists of multi-reliefs which are inconsequential. We have extracted above the reliefs claimed by the applicant. To a certain extent we agree with the contentions raised by the respondents. The applicants have claimed multi-reliefs which are inconsequential.

33. However, we are not inclined to dismiss the OA on this technical ground. We feel it proper to consider their grievance in detail.

34. The applicants are all working as Technical Supervisors in the scale of pay of Rs.1400-2300/- . They earned the same scale of pay under the OTBP Scheme.

35. The restructuring of certain Group 'C' and 'D' posts led to the creation of Telephone Traffic Assistants (in short "TTA") in the scale of pay of Rs.1320-2040/- . The posts of TTAs are to be filled in accordance with the Rules, 1991. By the time the rules were framed and the post of TTAs was created, the applicants were already earned their promotions under <sup>the</sup> OTBP Scheme. They were already in the higher scale of pay than the pay attached to the post of TTAs.

36. During the year 1992, the department started deputing certain Technical Supervisors for TTAs training course. Admittedly, they were juniors to the applicants but they were not granted promotion under the OTBP Scheme. It is their contention that instead of deputing their juniors they should have been preferred for TTAs training course. We fail to understand how when the applicants were already working in a scale higher than the scale of pay attached to the post of TTAs could aspire for deputation for TTAs training course. During the year 1991 when the rules were framed and the post of TTA was created then at that time those Technical Supervisors who were already promoted under the OTBP Scheme were not eligible for consideration for deputation to the training course for TTAs.

37. It is stated for the applicants that, then alone they protested against their juniors being deputed for training course. At that time the respondents, vide their letter dated :7-1-1992, had sought some clarification as to whether the officials who were already promoted under

the OTBP Scheme could be deputed for TTAs training course. The applicants on account of this reply were expecting that their case would be considered and kept quiet. However, the clarification was given in 1993 and actually the department took a decision to consider the case of the officials who were already under the OTBP Scheme for deputation to TTA training course only by letter dated 20-5-1993. The decision of the respondents to consider those officials who were already promoted under the OTBP Scheme for deputation for training to TTAs is prospective in nature. It cannot be regarded as retrospective.

only as per the policy decision of the department to consider the case of the officials who had already earned promotion under the OTBP Scheme before the rules were in force, the applicants were considered eligible for deputation to training course on and from 20-5-1993.

38. The applicants cannot have any grievance over the late decision on the part of the respondents. It is purely a policy decision of the respondents to consider the officials who were already under the OTBP Scheme to consider eligible for deputation to TTAs training

39. The other grievance of the applicants is that, grant of advance increment was considered by the respondents through their letter dated 12-10-1993. Admittedly, this is subsequent to the policy decision of the department to consider the case of those officials who had already been promoted under the OTBP Scheme. As already observed the department took a policy decision to consider the case of those officials promoted under the OTBP Scheme for deputation to TTAs training course. It was decided on 20-5-1993. The

question of granting additional or advance increment was considered through letter dated :12-10-1993.

40. In case the applicants were eligible then they may, if so advised, submit their detailed representation to the concerned authority for grant of additional increment. The concerned respondent authority shall decide the same repre-

41. Further the applicants submit that the respondent no.1 in his letter dated :12-10-1993 had informed that all the officials promoted under the OTBP/BCR Scheme and Officers who opted for restructured cadre be granted one advance increment. The grant of additional increment depends upon a person opting for the same. It is not made clear whether the applicants herein had given their options for restructured post of TTA and they are eligible for the advance increment. If they have not opted, then they may, if so advised, submit their detailed representation to the concerned authority for grant of advance increment from the date of receipt of a copy of this Order.

42. The respondents may consider the options of the applicants considering their eligibility for the restructured post from 20-5-93 and take a decision in the matter of grant of advance increment to the applicants.

43. The applicants further submit that the TTAs are in the feeder category for the promotion to the post of JTOs.

44. The applicants have been now officiating as TTAs. Their claim for granting retrospective relief from 1992 is not tenable. More-over, the decision to include those officials who promoted under the OTBP Scheme was taken for deputation to TTA training course only on 20-5-1993. Hence it cannot be said that applicants were eligible for deputation

to training for TTAs course prior to 20-5-1993. Infact, the respondents were only required to send the juniors to the applicants who were not promoted under the OTBP Scheme for training course. There is no irregularity or illegality in the procedure adopted by the respondents in the manner of filling up of the restructured post of TTAs, as per the rules 1991.

45. Further the greivance of the applicants is that the department has not prepared the seniority list. The post have been restructured only under the Rules, 1991. Feeder Categories to this posts have been enlarged subsequently. There may be some departmental hurdles in the preparation of the seniority list. ~~the department has not prepared the seniority list of the feeder categories to the post of TTAs and also the persons who are working in the cadre of TTA which enables the department to consider their cases for promotion to the post of JTOS. The TTAs have to put in qualifying service in the cadre before they can be considered for promotion to the post of JTOS. Besides, before he becomes eligible for consideration to the post of JT0. That department will consider individual cases and~~ We find no necessity to give any directions in this regard to the respondents.

46. To sum up, the applicants cannot claim deputation for TTAs training course since 1992. It is for them to exercise their option to join the restructured cadre of TTAs and in order to become eligible for grant of advance increment as per letter dated:12-10-1993.

47. Now the question of seniority of the applicants is to be considered. When the Recruitment Rules, 1991 were issued on 22-7-1991, the applicants were already under the higher scale of pay having ~~asked~~ <sup>earned</sup> the same under TBOP Scheme. It is only when the respondents decided to allow those officials who were already in the higher scale of pay to come to TTA Cadre then the eligibility of the applicants have been considered. That decision was taken on ~~12-10~~<sup>20.05</sup>-1993. Therefore, the case of the applicants for the post of TTAs were considered subsequent to ~~12-10~~<sup>21.05</sup>-1993. Hence their entry into the cadre of TTA's will determine their seniority.

48. The respondents may consider the preparation of seniority list of those persons who are in the feeder categories for the post of JTO as expeditiously as possible.

49. We feel it proper to pass the following order and directions to the respondents:-

- a) The claim of the applicants for considering their deputation for TTAs training course from 1992 is hereby rejected;
- b) The applicants, if so advised, may submit a detailed representation and option as per rules to the concerned respondents-authority for grant of additional increment in accordance with the letter dated: 12-10-93. They shall submit such representations/options within 15 days from the date of receipt of a copy of this order;
- c) The concerned- respondent-authority, on receipt of such representation/option within the stipulated period from the applicants, may consider their cases as per rules and decide whether any of the applicant is/are eligible for advance increments;

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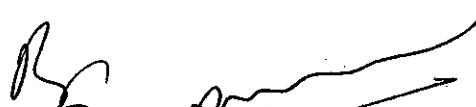
DA 691/95

Copy to:-

1. The Secretary, Telecommunications, Sanchay Bhawan, New Delhi.
2. The Chief General Manager, -----
3. The General Manager, Telecommunications, Suryalok Complex, Hyd.
4. The General Manager, Telecommunications, Rajahmundry.
5. Telecom Disseisional Manager, Telecommunications, Eluru.
6. One copy to Mr. P.N.A. Christian, Advocate, Guntur.
7. One copy to Mr. S. Venkateswaran, Addl. CG SC., CAT., Hyd.
8. One copy to HBSJP M(3), CAT., Hyd.
9. One copy to -----

d) The respondents-authorities may take up the preparation and finalisation of the seniority list in the cadre of TTAs expeditiously not later than 31-12-1998.

50. With the above directions, the OA is disposed of leaving the parties to bear their own costs.



( B.S.JAI PARAMESHWAR )

MEMBER (JUDL)

4.9.98



( R.RANGARAJAN )

MEMBER (ADMN)

D.R 4-9-98

Dated: this the 4<sup>th</sup> day of September, 1998

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16/9/98

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II COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :  
M(J)

DATED: 4/9/98

ORDER/JUDGMENT

~~M.A/R.A/C.P.NO.~~

in  
C.A.NO. 631/95

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

केन्द्रीय व्यापारिक अधिकार  
Central Administrative Tribunal  
प्रेषण / DESPATCH

11 SEP 1998

हैदराबाद बैठकालय  
HYDERABAD BENCH